

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI, COURT - II

Item No. 301
(IB)-894(ND)2019
IA/3541/2020 IA/4130/2020

IN THE MATTER OF:

Ram Niwas & Sons

...Applicant/Petitioner

Versus

M/s. Palm Developers Pvt. Ltd.

...Respondent

SECTION: 9 of IBC, 2016

Order Delivered on 25.11.2020

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Prashant Kumar for RP, Mr. Angad Varma, Adv; Mr. Prashant Kumar, Adv. for Mr. Manoj Kumar Singh (IRP), Arvind Kumar, Advocate for RP, Counsel for the Financial Creditor in IA 3541 and 1610 of 2020, Mr. Abhijeet Sinha, Adv., Mr. Raghavendra Mohan Bajaj, Adv., Mr. Nikhil Bamal, Adv.

ORDER

IA-3541/2020: We have heard Ld. Counsel appearing for the Applicant as well as the Respondent and perused the order dated 7th September, 2020.

On perusal of the order dated 7th September, 2020, we noticed that the prayer made in this IA has already been allowed by us and the Registry was directed to list the IA-1610/2020. Therefore, this IA has become infructuous.

Hence, **the IA is dismissed**, being Infructuous.

We further noticed that as per our Order dated 7th September, 2020, the Registry has not listed IA-1610/2020. Therefore, the Registry is directed to list the IA-1610/2020 on 2nd December, 2020.

In the course of hearing, the Ld. Counsel appearing for the IRP informed that the other two IAs i.e. 1448/2020 & 1449/2020 are also related with this

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matter. Therefore, the Registry is directed to list these two IAs also along with the IA-1610/2020 on that day.

IA-4130/2020: Heard. The Petitioner is directed to serve the copy of this Petition on the counsel of the IRP as well as the Counsel of Mr Abhinav Mukherjee.

List the matter on 2nd December, 2020.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)